

(b) if so, the details thereof;

(c) whether it is also a fact that Government had entered into Comprehensive Economic Cooperation Agreement (CECA) with many countries in the past; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. India is pursuing the policy of deepening and energising bilateral trade ties with various countries including Russia. The instruments of this policy include Comprehensive Economic Cooperation Agreements (CECA), Comprehensive Economic Partnership Agreements (CEPA), Preferential Trade Agreements (PTA), Bilateral Trade Agreements (BTA), Free Trade Agreements etc.

(c) and (d) Yes, Sir. The Comprehensive Economic Cooperation Agreements (CECA), Comprehensive Economic Partnership Agreements (CEPA) entered into with various countries include:-

1. A Comprehensive Economic Cooperation Agreement (CECA) with Singapore in June, 2005.
2. A Comprehensive Economic Cooperation Agreement (CECA) with Malaysia in February, 2011.
3. A Comprehensive Economic Partnership Agreements (CEPA) with South Korea in August, 2009.
4. A Comprehensive Economic Partnership Agreement (CEPA) with Japan in February, 2011.

Production and export of toxic leaded paints

3723. SHRIMATI SHOBHANA BHARTIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has banned production and use of toxic leaded paints in the country;

(b) whether Government is aware that paint companies in the country continue to produce and export toxic leaded paints to neighbouring countries;

(c) if so, the facts and details of how they have managed to export the same; and

(d) the steps taken by Government to ensure that the products which are banned in the country are not exported at any cost?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c) Government is aware that paints with varying degrees of lead content are produced in the country, as there are no mandatory standards to regulate lead content in paints so far. Paints is not a restricted item for export.

(d) Does not arise.

Increase in trade deficit

3724. SHRI K.E. ISMAIL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that despite the economy's growth and the growth of exports, the trade deficit is increasing alarmingly;

(b) if so, the details thereof during the last three years;

(c) whether Government is considering to take measures to bring down the trade deficit;

(d) if so, the details thereof;

(e) whether encouraging the domestic manufacturing industry for a greater output would play a role to bring down the deficit; and

(f) if so, the details thereof with Government measures on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) The Trade deficit in the last three years 2008-2009, 2009-2010 and 2010-2011 has been falling as shown below:

Values in Rs. crore

S.No	Year	Export	Import	Trade Deficit
1.	2008-2009	8,40,755	13,74,436	-533,681
2.	2009-2010	8,45,534	13,63,736	-518,202
3.	2010-2011*	11,57,475	16,09,019	-451,544

*figures for 2010-11 are provisional and subject to change

(e) and (f) Domestic manufacturing industry is provided deemed export benefits, for specified categories of supplies, as given in Chapter 8 of Foreign Trade Policy. It helps in import substitution and thereby in bringing down the trade deficit.

Fall in industrial production growth rate

3725. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state: